

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
18-07-2024 AT 10:30 AM**

CP No. 55/241/HDB/2023

AND

**Comp. Application 34/2023, IA (CA) 271 & 270, 269/2023, IA (CA) 200 &
201/2024 in CP No. 55/241/HDB/2023**

u/s. 241 of Companies Act, 2013

IN THE MATTER OF:

Smt. S Chandrakala

...Petitioner

AND

M/s. Lakshmi Stone Crushing Co Pvt Ltd

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

CP No. 55/241/HDB/2023

Learned Counsel Mr Nikunj Dugar, for petitioner present through Video Conference.

Learned Counsel Mr R Prabhakar, for Respondent Nos 1 and 2 present through Video Conference.

Learned Counsel Smt Sandhya Rani, for Respondent No.3 present through Video Conference.

For counters and rejoinder, call on 22.08.2024.

Comp. Application 34/2023

Rejoinder to the counter of Respondent No.4 not filed. Chance closed. Pleadings stands completed. For hearing, matter adjourned to 22.08.2024.

IA (CA) 271/2023

Rejoinder to the counter of Respondent No.4 not filed. Chance closed. Pleadings stands completed. For hearing, matter adjourned to 22.08.2024.

IA (CA) 270/2023

Rejoinder to the counter of Respondent No.4 not filed. Chance closed. Pleadings stands completed. For hearing, matter adjourned to 22.08.2024.

IA (CA) 269/2023

Rejoinder to the counter of Respondent No.4 not filed. Chance closed. Pleadings stands completed. For hearing, matter adjourned to 22.08.2024.

IA (CA) 200/2024

This being an application by Respondent No.1 and 2 in the company petition seeking to set aside the order dated 13.06.2024, whereby the right to file the counter has been forfeited. Notice given. Learned counsel for the company petitioner opposed this application stating that several opportunities were given, but counter has not been filed therefore, the right was forfeited. Be it as it may, the matter is pending and pleadings are yet to be completed. Therefore, under the circumstances and in the interests of justice **this application is allowed**, however on condition that counters if any shall be filed within three weeks from today, in default this application stands dismissed. For filing rejoinder if any within two weeks thereafter.

Accordingly, **this application is allowed and disposed of.**

IA (CA) 201/2024

This being an application by Respondent No.3 in the company petition seeking to set aside the order dated 13.06.2024, whereby the right to file the counter has been forfeited. Notice given. Learned counsel for the company petitioner opposed this application stating that several opportunities were given, but counter has not been filed therefore, the right was forfeited. Be it as it may, the matter is pending and pleadings are yet to be completed. Therefore, under the circumstances and in the interests of justice **this application is allowed**, however on condition that counters if any shall be filed within three weeks from today, in default this application stands dismissed. For filing rejoinder if any within two weeks thereafter.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)